HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

The CPC e-Courts,
High Court of J&K and Ladakh,
Srinagar.

No.: HUAGB

RG/GS

Dated: \$\.08.2024

Subject: Extension in last date for filling up of various posts in the National Company Law Appellate Tribunal on deputation basis.

Sir,

Regarding the subject cited above, I am desired to forward herewith a copy of Office Memorandum, dated 8th July, 2025, along with its enclosures received from Registrar, National Company Law Appellate Tribunal, New Delhi with the request to get the same uploaded on the official website of High Court of J&K and Ladakh for the information of all concerned.

Yours faithfully,

Encl: As per letter.

Assistant Registrar (GS)

^{र. पाप्तका} अमृत महोत्सव



NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex,
Lodhi Road, New Delhi – 110003 Ph. 24306869. Website: https://nclat.nic.in

Dated: 8th July, 2025

OFFICE MEMORANDUM

Subject: Extension in last date for filling up of various posts in the National Company Law Appellate Tribunal on deputation basis.

The National Company Law Appellate Tribunal (NCLAT) has issued the following vacancy circulars for filling up various posts on deputation basis: -

Sl.	Vacancy Circular No.		Pay Level	Number o	of Vacancy	Last date of
No.	and Date	Post		Principal Bench	Chennai Bench	receipt of applications
1.	2/4/2024-Estt./NCLAT dated 23.10.2024	Assistant Registrar	Level-11 (₹67,700- 2,08,700)		01	23.06.2025
þ		Principal Private Secretary	Level-11 (₹67,700-2,08,700)	01		
		Court Officer	Level-8 (₹47,600- 1,51,100)	01	-	
		Cashier	Level-4 (₹25,500- 81,100)	01		
		Staff Car Driver		04	01	10.0
2.	2/1/2025-Estt./NCLAT dated 12.02.2025	Programmer	Level-9 (₹53,100- 1,67,800)	01		09.07.2025
3.	2/3/2025-Estt./NCLAT dated 17.04.2025	Court Officer	Level-8 (₹47,600- 1,51,100)	01		09.07.2025
4.	2/4/2025-Estt./NCLAT dated 25.04.2025	Registrar	Level-14 (₹1,44,200- 2,18,200)	01		16.07.2025
		Total		10	02	

- 2. The Competent Authority has directed for extension in last date for receipt of applications till 16.09.2025.
- 3. Therefore, the last date for receipt of applications against all the aforesaid vacancy circulars is hereby extended up to 16th September, 2025.

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4. The detailed Vacancy Circulars containing qualifications, eligibility criteria, age limit etc. and the application form can be downloaded from the website https://nclat.nic.in.

(Sunit Chandra) Registrar

- 1. The Secretary General, Hon'ble Supreme Court of India, New Delhi.
- 2. The Registrar Generals of all Hon'ble High Courts in India.
- 3. The Secretary, Ministry of Corporate Affairs, New Delhi.
- 4. All the Ministries/Departments of the Government of India.
- 5. The Chief Secretaries of all the State Governments / Union Territories.
- 6. NCLAT website.
- 7. Notice Boards.



F.No. 2/4/2024-Estt./NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 24th March, 2025

OFFICE MEMORANDUM

Subject: Filling up of various posts in the National Company Law Appellate Tribunal on deputation basis.

This is regarding filling up the following posts in the National Company Law Appellate Tribunal (NCLAT) on deputation basis, the applications for which have been invited vide vacancy circular of even number dated 23.10.2024 (published in the Employment News 9^{th} - 15^{th} November, 2024): -

Sl.	Name of the Post	Pay Level	Number of Vacancy		
No.			Principal Bench	Chennai Bench	
1.	Assistant Registrar	Level-11 (₹67,700-2,08,700)		01 ·	
2.	Principal Private Secretary	Level-11 (₹67,700-2,08,700)	01	<u></u>	
3.	Court Officer	Level-8 (₹47,600-1,51,100)	01		
4.	Cashier	Level-4 (₹25,500-81,100)	01		
5.	Staff Car Driver	Level-2 (₹19,900-63,200)	04	01	

- 2. The last date for receipt of applications was two months from the date of publication of the advertisement in the Employment News, which comes to 08.01.2025. Later on, as per orders of the Competent Authority, the last date for receipt of applications was extended up to 10.03.2025. Further, the Competent Authority has directed to extend the last date of receipt of applications up to 23.06.2025.
- 3. Therefore, the last date for receipt of applications is hereby extended up to 23.06.2025.
- 4. The detailed Vacancy Circular containing qualifications, eligibility criteria, age limit etc. (Annexure-I) and the application form (Annexure-II) can be downloaded from the website https://nclat.nic.in.

(Brajesh Kumar) Assistant Registrar

- 1. The Secretary General, Hon'ble Supreme Court of India, New Delhi.
- 2. The Registrar Generals of all Hon'ble High Courts in India.
- 3. The Secretary, Ministry of Corporate Affairs, New Delhi.
- 4. All the Ministries/Departments of the Government of India.
- 5. The Chief Secretaries of all the State Governments / Union Territories.
- 6. NCLAT website.
- 7. Notice Boards.





<u>F.No. 2/4/2024-Estt./NCLAT</u> NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 8th January, 2025

OFFICE MEMORANDUM

Subject: Filling up of various posts in the National Company Law Appellate Tribunal on deputation basis.

This is regarding filling up the following posts in the National Company Law Appellate Tribunal (NCLAT) on deputation basis, the applications for which have been invited vide vacancy circular of even number dated 23,10.2024 (published in the Employment News 9th-15th November, 2024): -

SI.	Name of the Post	Pay Level	Number o	f Vacancy
No.			Principal	Chennai
			Bench	Bench
1.	Assistant Registrar	Level-11	·	01
		(₹67,700-2,08,700)		
2.	Principal Private Secretary	Level-11	01	
		(₹67,700-2,08,700)		
3.	Court Officer	Level-8	01	
		(₹47,600-1,51,100)		
4.	Cashier	Level-4	01	
200		(₹25,500-81,100)		
5	Staff Car Driver	Level-2	04	01
		(₹19,900-63,200)		

- 2. The last date for receipt of applications was two months from the date of publication of the advertisement in the Employment News, which comes to 08.01.2025. The Competent Authority has directed for extension of 60 days in last date for receipt of applications.
- 3. Therefore, the last date for receipt of application is hereby extended up to 10th March, 2025.
- 4. The detailed Vacancy Circular containing qualifications, eligibility criteria, age limit etc. (Annexure-I) and the application form (Annexure-II) can be downloaded from the website https://nclat.nic.in.

(Sunit Chandra) Registrar

- 1. The Secretary General, Hon'ble Supreme Court of India, New Delhi.
- 2. The Registrar Generals of all Hon'ble High Courts in India.
- 3. The Secretary, Ministry of Corporate Affairs, New Delhi.
- All the Ministries/Departments of the Government of India.
 The Chief Secretaries of all the State Governments / Union Territories.
- 6. NCLAT website.
- 7. Notice Boards.





F.No. 2/4/2024-Estt./NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 12th Nóvember, 2024

NOTICE

Subject:

Filling up of various posts in the National Company Law Appellate Tribunal

on deputation basis.

A vacancy circular for filling up of various posts in the National Company Law Appellate Tribunal on deputation basis has been issued on 23rd October, 2024. The last date of receipt of applications has been kept as two months from the date of publication of the advertisement in the Employment News.

The aforesaid advertisement has been published in the Employment News for the week 9th-15th November, 2024.

Accordingly, it is informed to all concerned that the last date of receipt of applications for the posts mentioned in the aforesaid vacancy circular dated 23.10.2024 shall be Wednesday, the δ^{th} January, 2025.

By Order of the Hon'ble Chairperson

(Sunit Chandra) Registrar



F.No.2/4/2024-Estt./NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (MTNL Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 23rd October, 2024

OFFICE MEMORANDUM

Subject: Filling up of various posts in the National Company Law Appellate Tribunal on deputation basis.

Applications are invited to fill up the following posts in the National Company Law Appellate Tribunal (NCLAT) on deputation basis. The details of posts, pay scales, place of posting and number of vacancies are as follows: -

Sl.	Name of the Post	Pay Level	Number of Vacancy		
No.			Principal Bench	Chennai Bench	
1.	Assistant Registrar	Level-11 (₹67,700-2,08,700)	-	01	
2.	Principal Private Secretary	Level-11 (₹67,700-2,08,700)	01		
3.	Court Officer	Level-8 (₹47,600-1,51,100)	01		
4.	Cashier	Level-4 (₹25,500-81,100)	01		
5.	Staff Car Driver	Level-2 (₹19,900-63,200)	04	01	

2. Candidates applying for more than one post or applying for more than one Bench are required to submit separate application for each Post or each Bench.

- 3. The eligibility criteria, qualifications, experience etc. required for each category of post are given in Annexure-I.
- 4. The initial period of deputation shall be for one year, which may be extended further subject to satisfactory performance.
- 5. (1) The conditions of service in matters of pay, allowances, leave and other conditions of service shall be regulated in accordance with such rules and regulations as are for the time being applicable to officers and employees of the corresponding scale of pay of the Central Government.
- (2) In matters relating to Provident Fund Scheme, Group Insurance or any other Insurance Scheme, age of superannuation, pension and retirement benefits, the same shall continue to be governed by the relevant rules as applicable to them in their parent Ministry or Department or Organisation.
- 6. Maximum age limit for appointment on deputation is 56 years for each post as on the closing date of receipt of applications.
- 7. The candidates who apply for the above post(s) will not be allowed to withdraw their application(s) subsequently.

8. Documents required:

- (i) Application as per Annexure-II.
- (ii) Certificate by the Employer at the end of Annexure-II.
- (iii) Vigilance Clearance Certificate, Integrity Certificate, Details of minor/major penalties imposed during the last ten years and Records of suspension etc. during the last ten years (This shall be furnished even if the suspension had been revoked with/without imposition of penalty).
- (iv) Attested photocopies of the APARs/ACRs for the last five years.
- 9. The National Company Law Appellate Tribunal reserves the right not to fill up any or all the above posts.

- 10. The application in the prescribed proforma (Annexure-II), complete in all respects with the superscription "Application for the post of ______ in NCLAT on deputation basis" may be sent, through proper channel along with all the necessary documents, to the "Registrar, National Company Law Appellate Tribunal, 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi-110003". The last date of receipt of applications is two months from the date of publication of the advertisement in the Employment News. The applications incomplete in any respect and/or received without any of the necessary documents as mentioned in this vacancy circular are liable to be rejected.
- 11. The Vacancy Circular along with Annexure I and II can be downloaded from the website of the National Company Law Appellate Tribunal https://nclat.nic.in.

(Sunit Chandra) Registrar

Distribution (It is requested that the vacancy may please be circulated amongst the officers/officials working in your Ministry/Department/Office):-

- 1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
- 2. Registrar Generals of all Hon'ble High Courts in India.
- 3. Secretary, Ministry of Corporate Affairs, New Delhi.
- 4. All the Ministries/Departments of Govt. of India.
- 5. Chief Secretaries/Administrators of all the State Governments/Union Territories.
- 6. NCLAT website.
- 7. Notice Boards.

Annexure-I

Name of Post	Qualifications & Eligibility Criteria
Assistant Registrar	Officers working under Central Government or State Governments or Union Territorics or Courts or Tribunals possessing degree in law from a recognised University: (a) (i) holding analogous post on regular basis; or (ii) a post in level-9 and 10 as per pay matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the Grade, or (iii) a post in level-8 as per pay matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the Grade, (iv) a post in level-7 in pay matrix of Seventh Central Pay Commission or equivalent with seven years' regular service in the Grade, (b) having experience in administrative or establishment or Court matters. Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion. Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed four years. Note 3: The maximum age limit for appointment by deputation
	shall not be exceeding fifty-six years as on the closing date of receipt of applications. Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission.
Principal Private Secretary	Officers working under Central Government or State Governments or Union Territories or Courts or Tribunals possessing preferably a degree in law from a recognized university: (a) (i) holding analogous post on regular basis; or

(ii) a post in level-9 and 10 as per pay matrix of Seventh Central Pay Commission or equivalent with five years' regular service in the grade; or

(iii) a post in level-8 in pay matrix of Seventh Central Pay Commission with six years' service in that grade; or

(iv) a post in level-7 in pay matrix of Seventh Central Pay Commission with seven years' regular service in the grade,

(v) a post in level-6 in pay matrix of Seventh Central Pay Commission with ten years regular service in the grade

(b) Having experience in administrative or establishment or court matters.

Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years.

Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications.

Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay matrix of the Seventh Central Pay Commission.

Court Officer

Officers working under Central or State Governments or Courts or Tribunals possessing preferably a degree in law from a recognised university:

(a)(i) holding analogous post on regular basis; or

(ii) a post in level-7 in pay matrix of Seventh Central Pay Commission or equivalent with two years' regular service in the grade, or

(iii) a post in level-6 in pay matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the grade,

(b) having experience in administrative or establishment or court matters.

Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration

for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years.

Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications.

Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission.

Cashier

Officials working under Central Government or State Governments or Courts or Tribunals or statutory organisations and holding:

- (i) analogous posts on regular basis; or
- (ii) a post in level-3 in pay matrix of Seventh Central Pay Commission or equivalent with five years' regular service in that grade and having successfully completed cash and accounts training; and
- (iii) a post in level-2 in pay matrix of Seventh Central Pay Commission or equivalent with eight years' regular service in that grade and having successfully completed cash and accounts training.

Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed three years.

Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications.

Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure

		based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay matrix of the Seventh Central Pay Commission.
Staff Driver	Car	From amongst the regular Despatch Rider or Multi-Tasking Staff in level-1 in pay matrix of the Central or State Governments or Union territories administration or Courts or Tribunals who fulfils the following qualification and experience: - Essential: 1. A pass in the 10th standard from a recognized institution. 2. Possessing a valid driving licence for motor cars. 3. Knowledge of motor mechanism and be capable of removing minor defects in motor vehicle. 4. Experience of driving of a motor car for at least three years.
		<u>Desirable:</u> Three years' service as Home Guard or Civil Volunteer.

Annexure-II

PROFORMA FOR APPLICATION FOR APPOINTMENT ON DEPUTATION IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Post applied for	Affix your recent
Bench applied for	passport size
(wherever applicable)	
	j.

1	Name in full (IN LETTERS)	BLOCK			
2	Date of Birth				
3	(i) Date of entry into serv	rice			
	(ii) Date of superannuation	on			
4	Service to which you bel	ong			
5	Office address with Tel Fax numbers	ephone &			
6	Correspondence addrewith i) Mobile No. (mandatorii) Email id (mandatory)				
7 ·	Permanent address				
8	Educational and Pr Qualifications (in ascen- starting from High onwards)				
Sl. No.	Examination passed	Board / University	Year of passing	Duration of Course	Percentage of marks

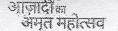
	(self-attested photocopies certificates enclosed	of)						
9 .	9 Details of employment in chronological order							
Offic	e Post held on From To Pay Band and Grade Pay / Scale of pay of the post held on regular basis#				pay of the			
	(self-attested photocopies of documents for the last ten years enclosed)		¥ 18					
10	Nature of present er Permanent / ad-hoc			,				
11	In case the present employment is held on deputation, please state: a) The date of initial appointment b) Period of appointment with address			ress parent e post				
12	If any post held on deputation in the past by the applicant, date of return from the last deputation and other details.							
13	Whether belongs to SC/ST/OBC (attested copy of the relevant certificate to be attached).							
14	Additional information, if any, relevant to the post you applied for in support of your suitability for the post.							

[#] Applicants not holding the post in the Level in Pay Matrix/Pay Band and Grade Pay pertaining to Central Government should indicate the equivalent of the Pay Scale vis-à-vis the Central Government pay scales.

It is certified that the information furnished above is correct and true to the

	f my knowledge. In the event of my selection, I shall abide by the terms and tions of services attached to the post.
Place Date:	
	Signature of the applicant
	Name:
<u>C</u>	Certificate to be furnished by the Employer/Forwarding Authority:
Mr./N educa certifi	tional qualifications and experience mentioned in vacancy circular. It is also
1.	Certified that the above particulars furnished by the applicant have been checked from available records and found correct.
2.	Certified that the candidate is eligible for the post as per conditions mentioned in the circular.
3.	Vigilance Clearance Certificate, Integrity Certificate, Details of Minor/Major Penalties imposed during the last ten years and Records of Suspension during the last ten years in respect of the applicant are enclosed.
4.	Photocopies of APARs/ACRs of the officer for the last five years duly attested are enclosed.
5.	That the cadre controlling authority has no objection to the consideration of the applicant for the post applied for and in the event of his/her selection for deputation in the NCLAT, he/she will be relieved of his/her duties.
Place	
Date:	워크루티스님이 보고 하는 100mm 이 이 이 100mm 전 전 100mm 전 100mm (100mm) 이 100mm (100mm) 이 100mm (100mm) (10
	Signature Name
	Designation
	Tel. No.

(Office Seal)





F.No. 2/1/2025-Estt./NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 30th May, 2025

OFFICE MEMORANDUM

Subject: Filling up of one post of Programmer in the National Company Law Appellate Tribunal on deputation basis.

This is regarding filling up of one post of Programmer in Level-9 in the National Company Law Appellate Tribunal (NCLAT) on deputation basis, the applications for which have been invited vide vacancy circular of even number dated 10.03.2025 (published in the Employment News for the week 8th-14th March, 2025).

- 2. The last date for receipt of applications was two months from the date of publication of the advertisement in the Employment News, which comes to 07.05.2025. The Competent Authority has directed for extension in last date for receipt of applications till 09.07.2025.
- Therefore, the last date for receipt of application is hereby extended up to 09th July,
 2025.
- 4. The detailed Vacancy Circular containing qualifications, eligibility criteria, age limit etc. and the application form can be downloaded from the website https://nclat.nic.in.

(Sunit Chandra) Registrar

- 1. The Secretary General, Hon'ble Supreme Court of India, New Delhi.
- 2. The Registrar Generals of all Hon'ble High Courts in India.
- 3. The Secretary, Ministry of Corporate Affairs, New Delhi.
- 4. All the Ministries/Departments of the Government of India.
- 5. The Chief Secretaries of all the State Governments / Union Territories.
- 6. NCLAT website.
- 7. Notice Boards.





F.No. 2/1/2025-Estt./NCLAT

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex,
Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 10th March, 2025

NOTICE

Subject: Filling up of one post of Programmer in the National Company Law Appellate Tribunal on deputation basis.

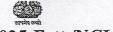
A vacancy circular for filling up of one post of Programmer in the National Company Law Appellate Tribunal on deputation basis has been issued on 12th February, 2025. The last date of receipt of applications has been kept as two months from the date of publication of the advertisement in the Employment News.

The aforesaid advertisement has been published in the Employment News for the week 8^{th} - 14^{th} March, 2025.

Accordingly, it is informed to all concerned that the last date of receipt of applications for the post mentioned in the aforesaid vacancy circular dated 12.02.2025 shall be Wednesday, the 7th May, 2025.

By Order of the Hon'ble Chairperson

(Sunit Chandra) Registrar



F.No.2/1/2025-Estt./NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (MTNL Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 12th February, 2025

OFFICE MEMORANDUM

Subject: Filling up of one post of Programmer in the National Company Law Appellate Tribunal on deputation basis.

Applications are invited for filling up of one post of Programmer in the National Company Law Appellate Tribunal (NCLAT) at its Principal Bench, New Delhi on deputation basis. The details of the post, pay scale, qualifications & eligibility are as under: -

Name of Post	No. of Posts	Pay Scale	Qualifications & Eligibility Criteria
Programmer	One (01)	Level-9 (₹53,100- 1,67,800)	Officers working under Central Government or State Governments or Union Territories or Courts or Tribunals or statutory organisations possessing degree in Bachelor of Engineering or Bachelor of Technology in Computer Science or Information Technology or Master of Computer Applications or equivalent degree from a recognized institute: (i) holding analogous post on regular basis; or (ii) a post in level-8 in the pay matrix of Seventh Central Pay Commission or equivalent with two years' regular service in the grade. (iii) a post in level-7 in the pay matrix of Seventh Central Pay Commission or equivalent with three years' regular service in the grade. Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible

consideration for appointment —y promotion. Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding appointment shall ordinarily not exceed three years. Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty-six years as on the closing date of receipt of applications. Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay matrix of the Seventh Central Pay Commission.

- 2. The initial period of deputation shall be for one year, which may be extended further subject to satisfactory performance.
- 3. (1) The conditions of service in matters of pay, allowances, leave and other conditions of service shall be regulated in accordance with such rules and regulations as are for the time being applicable to officers and employees of the corresponding scale of pay of the Central Government.
- (2) In matters relating to Provident Fund Scheme, Group Insurance or any other Insurance Scheme, age of superannuation, pension and retirement benefits, the same shall continue to be governed by the relevant rules as applicable to them in their parent Ministry or department or organisation.
- 4. The candidates who apply for the above post(s) will not be allowed to withdraw their application(s) subsequently.

5. Documents required:

- (i) Application as per Annexure-I.
- (ii) Certificate by the Employer at the end of Annexure-I.
- (iii) Vigilance Clearance Certificate, Integrity Certificate, Details of minor/major penalties imposed during the last ten years and Records of

suspension etc. during the last ten years (This shall be furnished even if the suspension had been revoked with/without imposition of penalty).

(iv) Attested photocopies of the APARs/ACRs for the last five years.

- **6.** The National Company Law Appellate Tribunal reserves the right not to fill up any or all the above posts.
- 7. The application in the prescribed proforma (Annexure-I), complete in all respects with the superscription "Application for the post of Programmer in NCLAT on deputation basis" may be sent, through proper channel along with all the necessary documents, to the "Registrar, National Company Law Appellate Tribunal, 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi-110003". The last date of receipt of applications is two months from the date of publication of the advertisement in the Employment News. The applications incomplete in any respect and/or received without any of the necessary documents as mentioned in this vacancy circular are liable to be rejected.
- 8. The Vacancy Circular along with Annexure I can be downloaded from the website of the National Company Law Appellate Tribunal https://nclat.nic.in.

(Sunit Chandra) Registrar

Distribution (It is requested that the vacancy may please be circulated amongst the officers/officials working in your Ministry/Department/Office):-

- 1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
- 2. Registrar Generals of all Hon'ble High Courts in India.
- 3. Secretary, Ministry of Corporate Affairs, New Delhi.
- 4. All the Ministries/Departments of Govt. of India.
- 5. Chief Secretaries/Administrators of all the State Governments/Union Territories.
- 6. NCLAT website.
- 7. Notice Boards.

PROFORMA FOR APPLICATION FOR APPOINTMENT ON DEPUTATION IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Post applied for	Affix your recent passport size photograph here

1	Name in full (IN LETTERS)	BLOCK			
2	Date of Birth				
3	(i) Date of entry into serv	vice			
	(ii) Date of superannuati	on			
4	Service to which you bel	ong			
5	Office address with Tel Fax numbers	ephone &			42
6	Correspondence addrewith i) Mobile No. (mandatori) Email id (mandatory)	y) -			
7.	Permanent address		9		
8	Educational and Property Qualifications (in ascending starting from High onwards)				
Sl. No.	Examination passed	Board / University	Year of passing	Duration of Course	Percentage of marks

	(self-attested photocopies certificates enclosed	of I)		2		÷,
9	Details of employm	ent in c	hronolo	gical order		
Offic	e Post held on regular basis	From	То	Pay Band Pay / Scale post held basis#	duties	
	(self-attested photocopies of documents for the last ten years enclosed)					
10	Nature of present e Permanent / ad-hoc			,		
11	In case the present on deputation, pleas a) The date of initia b) Period of appoint c) Name of office/organization d) Name of the posheld in substantive organization	se state: I appointment we found to the stand p	ress parent e post			
12	If any post held on deputation in the past by the applicant, date of return from the last deputation and other details.					
13.	Whether belongs to SC/ST/OBC (attested copy of the relevant certificate to be attached).					
14	Additional informa to the post you app your suitability for	lied for	in supp			

[#] Applicants not holding the post in the Level in Pay Matrix/Pay Band and Grade Pay pertaining to Central Government should indicate the equivalent of the Pay Scale vis-à-vis the Central Government pay scales.

best of	It is certified that the information furnished above is correct and true to the f my knowledge. In the event of my selection, I shall abide by the terms and ions of service attached to the post.
Place:	
Date:	Signature of the applicant
	Name:
	Name.
	Certificate to be furnished by the Employer/ Forwarding Authority:
Mr./M educa certifi	Certified that the above particulars furnished by Is are correct and he/she possesses tional qualifications and experience mentioned in vacancy circular. It is also
) 1.	Certified that the above particulars furnished by the applicant have been checked from available records and found correct.
2.	Certified that the candidate is eligible for the post as per conditions mentioned in the circular.
3.	Vigilance Clearance Certificate, Integrity Certificate, Details of Minor/Major Penalties imposed during the last ten years and Records of Suspension during the last ten years in respect of the applicant are enclosed.
4.	Photocopies of APARs/ACRs of the officer for the last five years duly attested are enclosed.
5.	That the cadre controlling authority has no objection to the consideration of the applicant for the post applied for and in the event of his/her selection for deputation in the NCLAT, he/she will be relieved of his/her duties.
Place: Date:	Signature Name Designation Tel. No. (Office Seal)





F.No. 2/3/2025-Estt./NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 20th May, 2025

NOTICE

Subject: Filling up of one post of Court Officer in the National Company Law Appellate Tribunal on deputation basis.

A vacancy circular for filling up of one post of Court Officer in the National Company Law Appellate Tribunal at its Principal Bench, New Delhi on deputation basis has been issued on 17th April, 2025. The last date of receipt of applications has been kept as two months from the date of publication of the advertisement in the Employment News.

The aforesaid advertisement has been published in the Employment News for the week 10th-16th May, 2025.

Accordingly, it is informed to all concerned that the last date of receipt of applications for the post mentioned in the aforesaid vacancy circular dated 17.04.2025 shall be Wednesday, the 9th July, 2025.

By Order of the Hon'ble Chairperson

(Sunit Chandra) Registrar



<u>F.No.2/3/2025-Estt./NCLAT</u> NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (MTNL Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 17th April, 2025

OFFICE MEMORANDUM

Subject: Filling up of one post of Court Officer in the National Company Law Appellate Tribunal on deputation basis.

Applications are invited for filling up of one post of Court Officer in the National Company Law Appellate Tribunal (NCLAT) at its Principal Bench, New Delhi on deputation basis. The details of the post, pay scale, qualifications & eligibility are as under: -

Name of Post	No. of Posts	Pay Scale	Qualifications & Eligibility Criteria
Court Officer	One (01)	Level-8 (₹47,600- 1,51,100)	Officers working under Central or State Governments or Courts or Tribunals possessing preferably a degree in law from a recognised university: (a)(i) holding analogous post on regular basis; or (ii) a post in level-7 in pay matrix of Seventh Central Pay Commission or equivalent with two years' regular service in the grade, or
			(iii) a post in level-6 in pay matrix of Seventh Central Pay Commission or equivalent with six years' regular service in the grade,(b) having experience in administrative or establishment or court matters.

Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years.

Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty six years as on the closing date of receipt of applications.

Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission.

- 2. The initial period of deputation shall be for one year, which may be extended further subject to satisfactory performance.
- 3. (1) The conditions of service in matters of pay, allowances, leave and other conditions of service shall be regulated in accordance with such rules and regulations as are for the time being applicable to officers and employees of the corresponding scale of pay of the Central Government.
- (2) In matters relating to Provident Fund Scheme, Group Insurance or any other Insurance Scheme, age of superannuation, pension and retirement benefits, the same shall continue to be governed by the relevant rules as applicable to them in their parent Ministry or department or organisation.
- 4. The candidates who apply for the above post(s) will not be allowed to withdraw their application(s) subsequently.

5. Documents required:

- (i) Application as per Annexure-I.
- (ii) Certificate by the Employer at the end of Annexure-I.
- (iii) Vigilance Clearance Certificate, Integrity Certificate, Details of minor/major penalties imposed during the last ten years and Records of suspension etc. during the last ten years (This shall be furnished even if the suspension had been revoked with/without imposition of penalty).
- (iv) Attested photocopies of the APARs/ACRs for the last five years.
- 6. The National Company Law Appellate Tribunal reserves the right not to fill up any or all the above posts.
- 7. The application in the prescribed proforma (Annexure-I), complete in all respects with the superscription "Application for the post of Court Officer in NCLAT on deputation basis" may be sent, through proper channel along with all the necessary documents, to the "Registrar, National Company Law Appellate Tribunal, 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi-110003". The last date of receipt of applications is two months from the date of publication of the advertisement in the Employment News. The applications incomplete in any respect and/or received without any of the necessary documents as mentioned in this vacancy circular are liable to be rejected.
- 8. The Vacancy Circular along with Annexure I can be downloaded from the website of the National Company Law Appellate Tribunal https://nclat.nic.in.

(Sunit Chandra) Registrar

Distribution (It is requested that the vacancy may please be circulated amongst the officers/officials working in your Ministry/Department/Office):-

- 1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
- 2. Registrar Generals of all Hon'ble High Courts in India.
- 3. Secretary, Ministry of Corporate Affairs, New Delhi.
- 4. All the Ministries/Departments of Govt. of India.
- 5. Chief Secretaries/Administrators of all the State Governments/Union Territories.
- 6. NCLAT website.
- 7. Notice Boards.

PROFORMA FOR APPLICATION FOR APPOINTMENT ON DEPUTATION IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Post applied for	Affix your recent
	Affix your recent passport size photograph here

1	Name in full (IN BLOCK LETTERS)			
2	Date of Birth			
3	(i) Date of entry into service			
	(ii) Date of superannuation			
4	Service to which you belong			
5	Office address with Telephone & Fax numbers			
6	Correspondence address along with i) Mobile No. (mandatory) ii) Email id (mandatory)			
7	Permanent address			
8	Educational and Professional Qualifications (in ascending order starting from High School onwards)			
S1. No.	Examination passed Board / University	Year of passing	Duration of Course	Percentage of marks

	I	(self-attested photocopies pertificates enclose	of d)						
9	I	Details of employm	ent in	chronolo	ogical o	order			
Off	fice Post held on regular basis		From To		Pay Band and Grade Pay / Scale of pay of the post held on regular basis#			Nature of duties	of
	·	(self-attested photocopies of documents for the last ten years enclosed)			·	•			
10		Vature of present en ermanent / ad-hoc			-				
11	In case the present employment is held on deputation, please state: a) The date of initial appointment b) Period of appointment with address c) Name of the parent office/organization d) Name of the post and pay of the post held in substantive capacity in the parent organization								
12	If any post held on deputation in the past by the applicant, date of return from the last deputation and other details.								
13	Whether belongs to SC/ST/OBC (attested copy of the relevant certificate to be attached).								
14	to t	ditional informatio he post you applie or suitability for the	d for in		The state of the state of the				

[#] Applicants not holding the post in the Level in Pay Matrix/Pay Band and Grade Pay pertaining to Central Government should indicate the equivalent of the Pay Scale vis-à-vis the Central Government pay scales.

		edge. In t	the even	t of my sel		rrect and true to the , de by the terms and
Plac Dat						
					Signati	are of the applicant
					Name:	
	<u>(</u>	<u>Certificat</u>		furnished rding Au	by the Employe thority:	<u>r/</u>
educ	Ms			•		furnished by he/she possesses circular. It is also
1.	Certified the					plicant have been
2.	Certified the mentioned in			is eligibl	e for the post a	s per conditions
3.	Minor/Major	Penaltie	s impos	ed during		ate, Details of s and Records of cant are enclosed.
4.	Photocopies attested are e		Rs/ACR	s of the o	fficer for the last	five years duly
5.	of the applica	nt for the	post ap	plied for a	no objection to to to the notion the event of the liber relieved of h	his/her selection
Place:						
Date:						
					Signature Name	
					Designation	

Tel. No.

(Office Seal)





F.No. 2/4/2025-Estt./NCLAT NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306869. Website: https://nclat.nic.in

Dated: 20th May, 2025

NOTICE

Subject: Filling up of the post of Registrar in the National Company Law Appellate Tribunal on deputation basis.

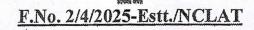
A vacancy circular for filling up of the post of Registrar in the National Company Law Appellate Tribunal, New Delhi on deputation basis has been issued on 25th April, 2025. The last date of receipt of applications has been kept as two months from the date of publication of the advertisement in the Employment News.

The aforesaid advertisement has been published in the Employment News for the week 17th-23rd May, 2025.

Accordingly, it is informed to all concerned that the last date of receipt of applications for the post mentioned in the aforesaid vacancy circular dated 25.04.2025 shall be Wednesday, the 16th July, 2025.

By Order of the Hon'ble Chairperson

(Sunit Chandra) Registrar



NATIONAL COMPANY LAW APPELLATE TRIBUNAL

2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (MTNL Building), 9, C.G.O. Complex, Lodhi Road, New Delhi – 110003. Ph. 24306834, 24306869. Website: https://nclat.nic.in

Dated: 25th April, 2025

OFFICE MEMORANDUM

Subject: Filling up of 1 (one) post of Registrar in the National Company Law Appellate Tribunal on deputation basis.

Applications are invited to fill up one post of Registrar in the National Company Law Appellate Tribunal (NCLAT) on deputation basis. The details of the post, pay scale, qualifications & eligibility are as under: -

Name of Post	No. of Post(s)	Pay Scale as per 7 th CPC	Qualification & Eligibility
Registrar, NCLAT	1 (one)	Level 14 (₹1,44,200- 2,18,200)	Officers of the Central Government or State Governments or Union Territories or Courts or Tribunals or statutory organisations or State/Higher Judicial Service: (a)(i) holding analogous post on regular basis in the parent cadre or department; or (ii) a post in level-13A in pay matrix of Seventh Central Pay Commission or equivalent with two years regular service in the grade; or (iii) a post in level-13 in pay matrix of Seventh Central Pay Commission or equivalent with three years regular service in the grade; and (b) possessing the following essential educational qualification and experience: (i) degree in law from a recognized University; and (ii) experience in personnel and administrative matters. Note 1: The period of deputation including

the period of deputation in another excadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall ordinarily not to exceed five years. Note 2: The maximum age limit for appointment by deputation shall not be exceeding fifty eight years as on the closing date of receipt of applications. Note 3: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission.

- 2. The selected candidate will be required to serve in the NCLAT at New Delhi.
- 3. The initial period of deputation shall be for one year, which may be extended further subject to satisfactory performance.
- 4. (i) The conditions of service in matters of pay, allowances, leave and other conditions of service shall be regulated in accordance with such rules and regulations as are for the time being applicable to officers and employees of the corresponding scale of pay of the Central Government.
- (ii) In matters relating to Provident Fund Scheme, Group Insurance or any other Insurance Scheme, age of superannuation, pension and retirement benefits, the same shall continue to be governed by the relevant rules as applicable to them in their parent Ministry or department or organisation.
- 5. The candidates who apply for the above post(s) will not be allowed to withdraw their application(s) subsequently.

6. Documents required:

- (i) Application as per Annexure-I.
- (ii) Certificate by the Employer at the end of Annexure-I.

- (iii) Vigilance Clearance Certificate, Integrity Certificate, Details of minor/major penalties imposed during the last ten years and Records of suspension etc. during the last ten years (This shall be furnished even if the suspension had been revoked with/without imposition of penalty).
- (iv) Attested photocopies of the APARs/ACRs for the last five years.
- 7. The National Company Law Appellate Tribunal reserves the right not to fill up any or all the above posts.
- 8. The application in the prescribed proforma (Annexure-I), complete in all respects may be sent to the undersigned at the aforesaid address through proper channel along with all the necessary documents and self attested copies of qualifications and notifications/documents regarding the place of posting for last ten years. The last date of receipt of applications is two months from the date of publication of the advertisement in the Employment News. The applications incomplete in any respect and/or received without any of the necessary documents as mentioned in this vacancy circular are liable to be rejected.
- 9. The Vacancy Circular along with Annexure I can be downloaded from the website of the National Company Law Appellate Tribunal https://nclat.nic.in.

(Sunit Chandra) Registrar

Distribution (It is requested that the vacancy may please be circulated amongst the officers/officials working in your Ministry/Department/Office and the subordinate organisations under your control):-

- 1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
- 2.. Registrar Generals of all the Hon'ble High Courts in India.
- 3. Secretary, Ministry of Corporate Affairs, New Delhi.
- 4. All the Ministries/Departments of Govt. of India.
- 5. Chief Secretaries of all the State Governments.
- 6. NCLAT website.
- 7. Notice Boards.

PROFORMA FOR APPLICATION FOR DEPUTATION TO THE POST OF REGISTRAR IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Post applied for	Affix your recent passport size photograph here
	photograph here

1	Name in full (IN LETTERS)	BLOCK			
2	Date of Birth				
3	(i) Date of entry into se	rvice			
	(ii) Date of superannuat	ion			
4	Service to which you be	long			
5	Office address with Te Fax numbers	lephone &			
6	Correspondence addrewith i) Mobile No. ii) Email id (mandatory)				
7	Permanent address				1.000
8	Educational and Programme Qualifications (in ascens starting from High onwards)				
Sl. No.	Examination passed	Board / University	Year of passing	Duration of Course	Percentage of marks

	(self-attested photocopies certificates enclose	of ed)					
9	Details of er chronological orde	nployme r	ent ir	1			
Off	ice Post held on regular basis			Pay Band Pay / Scale of post held basis#	duties	of	
	(self-attested photocopies of documents for the last ten years enclosed)		i	Tary.			
10	Nature of present e Permanent / ad-hoc						
	In case the present held on deputation, a) The date of initial b) Period of appeaddress c) Name of office/organization d) Name of the post post held in substant the parent organization						
12	If any post held on the past by the app return from the last of other details.						
13	Whether belongs to SC/ST/OBC (attested copy of the relevant certificate to be attached).						
14	Additional informate relevant to the post y in support of your suit post.	ou appli	ed for				

Applicants not holding the post in the Level in Pay Matrix/Pay Band and Grade Pay pertaining to Central Government should indicate the equivalent of the Pay Scale vis-à-vis the Central Government pay scales.

It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post.

Place:	
Date:	Signature of the applicant
	Name:

Certificate to be furnished by the Employer/ Head of Office/Forwarding Authority:

Certified	that	the	above	particulars	furnished	by
Mr./Ms.				are correct and	he/she poss	esses
educational qualif	ications	and expe	erience me	ntioned in vacanc	y circular. It is	s also
certified: -						

- 1. Certified that the above particulars furnished by the applicant have been checked from available records and found correct.
- 2. Certified that the candidate is eligible for the post as per conditions mentioned in the circular.
- 3. Vigilance Clearance Certificate, Integrity Certificate, Details of Minor/Major Penalties imposed during the last ten years and Records of Suspension during the last ten years in respect of the applicant are enclosed.
- 4. Photocopies of APARs/ACRs of the officer for the last five years duly attested are enclosed.

5. That the cadre controlling authority has no objection to the consideration of the applicant for the post applied for and in the event of his/her selection for deputation in the NCLAT, he/she will be relieved of his/her duties.

lace:	
ate:	••••••
	Signature
	Name
	Designation
	Tel. No.
	(Office Seal)